

Court-I

**Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)**

Appeal No. 244 of 2013

Dated : 6th January, 2014

**Present : Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member**

The Tata Power Co. Ltd. ... Appellant(s)

Versus

Maharashtra Electricity Regulatory Commission ... Respondent(s)

**Counsel for the Appellant (s) : Mr. Amit Kapur
Mr. Vishal Anand
Mr. Gaurav Dudeja**

**Counsel for the Respondent (s): Mr. Raunak Jain for
Mr. Buddy A. Ranganadhan for R-1**

ORDER

The learned counsel for the Respondent No.1 seeks some time to file the Vakalatnama as well as the reply. Accordingly, he is directed to file the Vakalatnama within one week and the reply on or before 22.01.2014 after serving copy on the other side.

Post the matter on **06.02.2014**. In the meantime, Rejoinder, if any, be filed after serving copy on the other side.

**(Rakesh Nath)
Technical Member**
ts/vt

**(Justice M. Karpaga Vinayagam)
Chairperson**